

ITEM NO.57

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 5154/2024

(Arising out of impugned final judgment and order dated 09-04-2024 in WPCRL No. 985/2024 passed by the High Court of Delhi at New Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.87958/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.87960/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 15-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Amit Desai, Sr. Adv.
Mr. Vikram Chaudhari, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Bharadwaj, Adv.
Mr. Amit Bhandari, Adv.
Mr. Shadan Farasat, Adv.
Mr. Rishikesh Kumar, Adv.
Mr. Karan Sharma, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.
Mr. Mohit Siwach, Adv.
Mr. Kaustubh Khanna, Adv.
Mr. Shailesh Chauhan, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. S.V. Raju, ASG
Mr. Zoheb Hossain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Mukesh Kumar Maroria, Adv./AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Issue notice returnable in the week commencing 29.04.2024.

Notice is accepted by Mr. Mukesh Kumar Maroria, learned counsel, who is present in Court. Hence, notice need not be served.

Counter affidavit/reply will be filed on or before 24.04.2024.

Rejoinder affidavit, if any, will be filed by 27.04.2024.

**(DEEPAK GUGLANI)
AR-cum-PS**

**(R.S. NARAYANAN)
ASSISTANT REGISTRAR**